

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

**N O T I F I C A T I O N**

Dated- Guwahati the 07<sup>th</sup> March, 2024

**NO. HC.VII-133(Pt.-I)/2014/2189/A** ##### The Hon'ble Gauhati High Court has been pleased to nominate the following Judicial Officer to attend the **3 (three)** day "**Orientation programme on *New Criminal Laws***", scheduled to be held from **13-03-2024** to **15-03-2024** at the Central Academy for Police Training (CAPT), Bhopal in place of **Smti Rubina Yasmin**, Sub-Divisional Judicial Magistrate (M), Bajali who have been exempted from attending the aforesaid conference.

ASSAM			
Sl. No.	Name & Designation of the nominated Officer	Contact No.	E-mail ID
1	<b>Shri Kaustuvmani Goswami</b> Deputy Registrar (Bench), Gauhati High Court, Guwahati (Under order of transfer as SDJM(S) No. 1, Kamrup (M))	9101474138	kaustuv.goswami@yahoo.in

The programme schedule for the aforesaid orientation program is enclosed herewith.

Further, the aforesaid Officers are requested to submit a report after completion of the programme.

By Order,  
Sd/- S. Dhar

**REGISTRAR (JUDICIAL)**

**NO. HC.VII-133(Pt.-I)/2014/2190-2206 /A** **Dated: 07-03-2024**

Copy forwarded for information & necessary action to:

1. The Director, Central Academy for Police Training, Bhopal.
2. The Hon'ble Director, National Judicial Academy, Suraj Nagar PO, Bhopal – 462044, Madhya Pradesh.
3. The Assistant Director, Central Academy for Police Training (CAPT), Bhopal.
4. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.

5. The Principal Accountant General (A&E), Assam, Beltola, Guwahati for information and necessary action.

***The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the training period & (b) they will be entitled T.A. & D.A. as admissible under the Rules.***

6. The Registrar (Admin./Vigilance/Esstt.), Gauhati High Court, Guwahati.  
7. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.  
8. The District and Sessions Judge, Darrang.  
9. Smti Rubina Yasmin, Sub-Divisional Judicial Magistrate (M), Bajali.  
10. Shri Kaustuvmani Goswami, Deputy Registrar (Bench), Gauhati High Court, Guwahati. (Under order of transfer as SDJM(S) No. 1, Kamrup(M))

**For any information and clarification, please contact Shri Amit Atut, Asstt. Director-9630089521; Shri Prakash Badolia, Asstt. Director – 7070358949 and CAPT Control Room-0755-2706000**

11. The Joint Registrar (Judl./ PM&P), Gauhati High Court, Guwahati.  
12. The Deputy Registrar (Finance), Gauhati High Court, Guwahati.  
13. The Project Manager, Gauhati High Court, Guwahati.

***(He is requested to upload the notification immediately in the official website of the Gauhati High Court, Guwahati)..***

14. The Administrative Officer, Judicial Academy, Assam with a request to place the Notification before the Hon'ble Director, Judicial Academy  
15. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.  
16. The CA to the Registrar General, Gauhati High Court, Guwahati.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]

**REGISTRAR (JUDICIAL)**



# ORIENTATION PROGRAM ON NEW CRIMINAL LAWS 2023 FOR SUB-ORDINATE JUDICIARY (THREE DAYS PROGRAM)

## DAY 1

1000-1030	Inauguration	
1030-1100	<b>GROUP PHOTOGRAPH &amp; HIGH TEA</b>	
1100-1120	Video of Parliamentary Debates	
	<b>SESSION-1</b>	
	Overview of Major Reforms in all Criminal Laws	
1120-1140	<b>TEA</b>	
1140-1220	<b>SESSION-2</b>	
	Philosophy behind introducing Reforms in Criminal Law	
1220-1230	<b>Break</b>	
1230-1400	<b>SESSION-3</b>	
	<b>Bharatiya Nyaya Sanhita, 2023 (BNS)</b>	
	Overview and Comparison	
	(Additions, Deletions, Modifications and Reorganization of Chapters and Sections)	
14:00-1500	<b>LUNCH</b>	
1500-1630	<b>SESSION-4</b>	
	Relevance of New Crimes introduced as a means to address Contemporary Challenges	
1630-1650	<b>TEA</b>	
1650-1750	<b>SESSION-5</b>	
	Punishment Scheme under Bharatiya Nyaya Sanhita: A Review	

## DAY 2

10:00-11:20	<b>SESSION-1</b>	
	<b>Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS)</b>	
	Overview and Comparison	
	(Additions, Deletions, Modifications and Reorganization of Chapters and Sections)	
1120-1130	<b>TEA</b>	
1130-1250	<b>SESSION-2</b>	
	<b>BNSS: Pre Trial Process and Role of Magistrate from FIR to filing Police report</b>	
1250-1350	<b>SESSION-3</b>	
	From taking cognizance to commencement of Trial	
1350-1500	<b>Lunch</b>	
1500-1620	<b>SESSION-4</b>	
	Reforms in Trial Procedure:	
	• Sessions Trial	
	• Warrant Trial	
	• Summons Trial	
	• Summary Trial	
1620-1630	<b>TEA</b>	



1630-1750	<b>SESSION-5</b> Prosecution related Reforms <ul style="list-style-type: none"> <li>• Bail related reforms</li> <li>• Discourse on scientific methods and electronic or digital evidence in BNSS</li> </ul>	
<b>DAY 3</b>		
10:00-11:20	<b>SESSION-1</b> Role of Trial Judge in Plea Bargaining, Trial in absentia, Reforms related to Adjournment, Commutation of Sentence and Compensation, Appeals and Revisions	
11:20-1130	<b>TEA</b>	
1130-1240	<b>SESSION-2</b> <b>Bharatiya Sakshya Adhiniyam,2023(BNS)</b> Overview (Additions, Deletions, Modifications and Reorganization of Chapters and Sections) Analysis of Electronic Evidence and its admissibility under BNS: Role of a Trial Judge	
1240-1400	<b>SESSION-3</b> New dimensions in assessing the Relevancy of facts, Primary and Secondary evidence, Oral Evidence and Documentary Evidence, Public documents, Burden of Proof and other allied reforms: Role of a Trial Judge	
14:00-1530	<b>LUNCH</b>	
1530-1650	<b>SESSION-4</b> Syndicate discussion & Feedback	
1650 -1700	<b>TEA</b>	
1700-1740	<b>SESSION-5</b> Way Forward & Closing Ceremony	